

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-3903/2013

New Delhi this the 24th day of May, 2016.

**Hon'ble Sh. V. Ajay Kumar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)**

1. Mrs. Naseema,
W/o Mohd. Rais Khan,
R/o H.No. 876, Street No 30/3,
Jafrabad, New Seelampur,
Delhi-110053.

2. Mrs. Rehana,
W/o Sh. Jeaur Rehman,
R/o H.No. 1094, Gali No. 39/1,
Near Kuan Wali Masjid, Jafrabad,
Seelampur, Delhi-110053.

3. Mrs. Khadija,
W/o Mohd. Feroj,
r/o B-46, Welcome,
Seelampur, Delhi-110053.
(By Advocate: Sh. Ashok K. Singh)

... **Applicants**

Versus

1. Govt. of NCT of Delhi,
Through Chief Secretary,
Delhi Secretariat,
I.P. Estate,
New Delhi-110002.

2. Directorate of Education,
[Through its principal secretary],
Gov. Of NCT of Delhi,
Delhi Secretariat, I.P. Estate,
New Delhi-110002.

3. Urdu Academy,
Through its Secretary,
C.P.O. Building,
Kashmiri Gate, Delhi-110006.

4. Sir Syed Memorial School,
[Being run by Sir Syed Educational and Social Welfare Society],
[Through its President Md. Yusuf Hussain],
C-24, Welcome, Seelampur-III,
Delhi-110053. ... Respondents
(By Advocate: Sh. Vijay Pandita)

ORDER (ORAL)

Hon'ble Sh. V. Ajay Kumar, Member (J)

When this matter was taken up for hearing, the learned counsel for the applicant having noticed that the 4th respondent (Sir Syed Memorial School) against which the present OA is filed, is a Society registered under the Societies Registration Act, which has not yet been notified under Section 14 of the Administrative Tribunals Act, 1985, he seeks leave of this Tribunal to withdraw the OA with a liberty to approach the appropriate forum, in accordance with law.

2. Accordingly, the OA is dismissed as withdrawn with liberty as aforesaid. No costs.

(Shekhar Agarwal)
Member (A)

/ns/

(V. Ajay Kumar)
Member (J)